

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA
APPEAL NO. 13 OF 2024 / EZ**

In the matter Of:

Z1 Residents' Welfare Association

Appellant(s)

Versus

Member Secretary, Odisha State
Pollution Control Board & Anr.

Respondent(s)

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SPCB Odisha, R.No.1&2

Through



Kolkata

Date:

Smt. Papiya Banerjee Bihani
Advocates for the Respondent No.1&2
(State Pollution Control Board, Odisha)
e-mail: pbanerjeebihani@gmail.com
Phone No.:9831493390

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 EASTER ZONE BENCH, KOLKATA
 APPEAL NO. 13 OF 2024 / EZ

19 MAR 2025

Z1 Residents' Welfare Association Appellant(s)

Versus

Member Secretary, Odisha State
Pollution Control Board & Anr. Respondent(s)



**AFFIDAVIT ON BEHALF OF STATE
 POLLUTION CONTROL BOARD, ODISHA,
 RESPONDENT NO.1 & 2.**

I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.1 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to



swear this affidavit. I have also gone through the Appeal Memo and understood the contents thereof.

2. That this Hon'ble Tribunal vide their order dtd.01.05.2023 has been pleased to dispose of the earlier OA i.e. OA No.11/2022/EZ filed by the Appellant with certain specific direction contained in para-48 of the order.
3. That it is humbly submitted that in Para-48 of the order dtd.01.05.2023, this Hon'ble Tribunal has also passed to calculate the environmental compensation which is read as follows:

48.(D) The State Pollution Control Board, Odisha, is also directed to compute Environmental Compensation against the Applicant's Association for violation of STP norms w.e.f. 01.04.2021 when the Phase-I was handed over to the Association by the Project Proponent within two months after giving them an opportunity of being heard.

4. That in compliance to the aforesaid direction of the Hon'ble Tribunal the R.No.1 Board has computed the environmental compensation amounting to

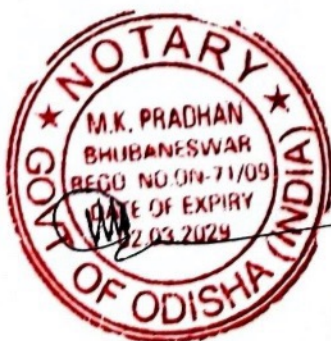


Rs.2,23,50,000/- (Rupees two crores twenty three lakhs and fifty thousand only) and directed the appellant unit to deposit the same vide Annexure-1 of the Appeal Memo, which has been impugned in the present appeal.

5. That the para wise reply to the averments made in the Appeal Memo are given below:

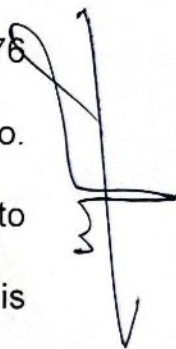
a. That as regards the averments made in para-1 of the appeal memo, the Board has no comments to offer since it is a matter of record.

b. That as regards the averments made in para-2 of the appeal memo, it is humbly submitted that the environmental compensation was computed as per the CPCB Guidelines / Methodology and it is evident from the calculation sheet annexed to this appeal memo vide Annexure-1 that the environmental compensation computed from the period 01.04.2021 to 11.09.2023. The basis of date of occurrence i.e. 01.04.2021 while computing the environmental compensation has been mentioned



in the calculation sheet as the said date has been fixed by the Hon'ble Tribunal in their order dtd.01.05.2023 in the earlier OA No.11/2022/EZ, which has been extracted in Para-3 of the present affidavit.

That it is also humbly submitted that earlier the R.No.1 Board prior to calculation of the Environmental Compensation directed the appellant through R. NO. 2 vide his letter No. 3676 dtd. 18.10.2023 indicating therein that the total no. of violation is calculated from 01.04.2021 to 11.09.2023 i.e. 894 days for which the Unit is liable to deposit of Rs. 2,23,50,000 only. In response to the said letter dtd. 18.10.2023 the appellant vide his letter dtd. 01.11.2023 required certain information and requested to fixed another date for hearing, which has not been accepted by the R. No. 1 Board since the Unit was a party in the OA and orders have been passed in their presence which has been communicated to the appellant by



the respondent no. 2 vide his letter No.1201 dtd. 19.04.2024 which has been annexed as Annexure-4 to the Appeal Memo. But subsequently, it has come to the notice of R-2 that the number of days of violation has inadvertently mentioned as 815 days instead of 894 days in the Assessment Sheet, the same was intimated to the appellant vide Annexure-1 of the Appeal Memo which has been impugned in the present Appeal. It is further humbly submitted that the period of violation i.e. 01.04.2021 to 11.09.2023 indicated in the Assessment Sheet at Annexure-4 is same as indicated in the Assessment Sheet of Annexure-1. Only there is inadvertent error in mentioning the number of days of violation from 815 to 894. Photo

- c. That as regards the averments made in para-3 of the appeal memo, it is humbly submitted that the environmental compensation has been assessed vide Annexure-1 of the Appeal Memo on the basis of violation of consent to operate condition since



the treated waste water sample of STP collected on dtd.13.04.2022, 18.05.2022, 16.08.2022 and 11.09.2023 which were analysed in the Central Laboratory of the R-1 Board reveals that the same are not complying with the prescribed standard of the Board as well as the consent conditions imposed in the consent to operate order No.1788 dtd.27.01.2016. Photocopy of letter No. 3676 dtd. 18.10.2023, Reply Dtd. 01.11.2023 of the Appellant, the Analysis Reports of the samples and Consent to Operate Order No.1788 dtd.27.01.2016 are annexed to this affidavit and marked as ANNEXURE - R1/1, ANNEXURE - R1/2, ANNEXURE - R1/3 Colly and ANNEXURE - R1/4 respectively.

That as regards the other averments made in this para that the project proponent does not fall in the definition of the 'occupier' is also not correct as the issue has already been decided by the Hon'ble Tribunal while disposing the earlier OA



No.11/2022/EZ vide their order dtd.01.05.2023 categorically directing the R-1 Board at para-48(D) of the order to calculate the environmental compensation against the Applicant's Association for violation of STP norms from 01.04.2021, the date of handing over to the appellant by Z-Estates Pvt. Ltd.

- d. That as regards the averments made in para-4 of the appeal memo, it is humbly submitted that the Consent to Operate has been accorded in favour of M/s Z Estate Pvt. Ltd. by the R. No. 1 Board under Section 25 / 26 of the Water (PCP) Act, 1974 and Section 21 of Air (PCP Act), 1981, which was issued as one time Consent to Operate for Phase-I vide Annexure-R1/4 of the present affidavit. In the meantime the M/s. Z Estate Pvt Ltd. has handed over the Phase – I of Housing Residential Complex to the Appellant since 01.04.2021 and it has already been decided by the Hon'ble tribunal in their order dtd. 01.05.2023 that it is the duty of the



appellant for maintenance of the project w.e.f. 01.04.2021.

It is also humbly submitted that, the Sub-section 7 of Section 21 of the Air (PCP) Act, 1981 provides that; Where a person to whom consent has been granted by the State Board transfers his interest in the industry to any other person, such consent shall be deemed to have been granted to such other person and he shall be bound to comply with all the conditions as if the consent was granted to him originally. For proper appreciation the above mentioned provision is extracted below:

“(7) Where a person to whom consent has been granted by the State Board under sub-section (4) transfers his interest in the industry to any other person, such consent shall be deemed to have been granted to such other person and he shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to him originally.”



Hence, although the CTO has been issued in favour of the M/s. Z Estate Pvt. Ltd. but since the Property has handed over to the Appellant, now the liabilities are lies upon the appellant from the date of handing over the Phase-I Housing complex to the Appellant i.e. w.e.f. 01.04.2021.

- e. That as regards the averments made in para-5 of the appeal memo, it is humbly submitted that as per the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata vide order dated 01.05.2023 in OA No 11/2022/EZ, a joint committee was constituted with members from SEAC, SEIAA and SPCB, Odisha. The committee observed some non-compliances during visit of the site on dtd.13.07.2023 and found that M/s Z Estate Pvt Ltd has not installed solar power generation system for phase-I and installation of solar heater operation was incomplete which was required to be completed by 31.08.2022. Also the project proponent has failed to complete the green belt



and avenue plantation over at least 20% of the site area as required by the Environmental Clearance order dated 16.08.2011 and accordingly the SEIAA, Odisha has imposed environmental compensation of Rs.1,41,37,500/- vide letter dtd. 16.03.2024 in favour of M/s Z-Estate Pvt Ltd. by providing opportunity of hearing through a personal hearing on dated 03.02.2024 to the project proponent i.e. M/s Z Estate Pvt Ltd. Photo copy of inspection report dtd. 13.07.2023 and Direction dtd. 16.03.2024 issued by the Member Secretary, SEIAA, Odisha are annexed to this affidavit and marked as **ANNEXURE – R1/5 and ANNEXURE – R1/6** respectively.

The internal drainage connection to the municipality drains has not yet been also completed. As it appears no permission has been yet taken from Bhubaneswar Municipal Corporation for disposal of surplus final treated water after re-



use and also storm water disposal to the municipality drains.

- f. That as regards the averments made in para-6 of the appeal memo, it is humbly submitted that, as per the Central Public Health and Environmental Engineering Organisation (CPHEEO), as amended from time to time, under the Ministry of Urban development, Government of India guidelines the water consumption in litres/ day for residential buildings is 135 L/Day. As per the records, there are 444 Nos of flats in Phase - I Residential Complex, for which the total water consumption if we may consider 3 Nos of Members / Flat would be $444 \times 3 \times 135 = 1,79,820$ L or 180 KL/Day. The STP design is for treatment of 270 KLD of wastewater from dwellings. The wastewater generated from the club house is also routed to the STP. As per the estimation, total 300 people can be accommodated at point of time. Although the population is floating population. So, as per



CPHEEO Guidelines, total water consumption at club house is 70 L/Person. So, total water consumption is $70 \times 300 = 21000\text{L/Day}$ or 21KLD. So total water consumption is around $180\text{KL/Day}(\text{From Dwellings}) + 21\text{KL/Day}(\text{From Club House}) = 201\text{KL/Day}$. The capacity of STP is 270 KLD. Therefore, it is ascertained that the STP is having adequate capacity.

It is true that in the affidavit submitted to Hon'ble NGT dated 29th April 2022 in O.A No. 11 of 2022 that STP needs upgradation to meet the prescribed standard of the Board. As per the revised gazetted notification of MoEF & CC Department, Government of India vide G.S.R1265(E) dated 13th October 2017, the effluent discharge standards has been made stringent such as PH-6.5-9.0, BOD-20mg/L, TSS<50, FC<1000(In all state capitals & Metro Cities).



Due to repeated failure of standards of the treated waste water from STP had lead to the computation of the environmental compensation of amount Rs 2,23,50,000/- which is also settled by the Hon'ble Tribunal, EZB, Kolkata in OA No. 11/2022/EZ vide order dtd. 01.05.2023. The STP involves MBBR technology. There is need to improvise the efficiency of the working of the STP by changing Media filters on regular basis and also installation of UV & UF and also Reverse Osmosis. At present the STP is being maintained by Z1 RWA as all the facilities had been handed over from the builder since 01.04.2021. As currently, it is being operated and maintained by the present appellant since 01.04.2021, the appellant has been directed to complete the upgradation process at earliest.

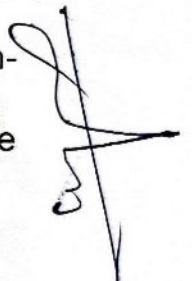
- g. That as regards the averments made in para-7 of the appeal memo, it is humbly submitted that, CPCB had formulated Methodology for Assessing Environmental Compensation and Action Plan to



Utilize the Fund which was notified on dtd
04.09.2019

In the said Order dtd. 04.09.2019 it has been
mentioned about Cases considered for levying
Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.



e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.

f) Injection of treated/partially treated/untreated effluents to ground water

As regards the contention in this para by the appellant that in the present case none of the above stated cases are applicable is not correct, since the violation in the present case is regarding the outlet of STP and is not meeting the prescribed standards of the Board which is in other ways lies under the case (a) of the CPCB Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund as stated above and the calculation of Environmental Compensation has been made accordingly. Photocopy of the Order dtd. 04.09.2019 issued by the CPCB is annexed to this affidavit and marked as **ANNEXURE-R1/7.**



h. That as regards the averments made in para-8 of the appeal memo, it is humbly submitted that, the same

has already been dealt in the para- 4 of the present affidavit.

- i. That as regards the averments made in para-9 of the appeal memo, it is humbly submitted that, the samples were taken after the direction of Hon'ble NGT in OA No. 11 of 2022 (Z1 Residents' Welfare Association Vs Z Estate Pvt Ltd & Ors) and sampling was conducted on 13.04.2022, 18.05.2022, 16.08.2022 & 11.09.2023. During collection of samples on the four occasions statutory notice of sampling in the prescribed form-I has been served on the occupier / agent present during sampling and the same were analysed in the Central Laboratory of the Board. Photocopy of the Notices are attached to this affidavit and marked as **ANNEXURE-R1/8 Colly**.

In relation to the sealing of the samples there is evidence of sealing in front of the members of Appellant as well as Z Estate Pvt Ltd (Project Proponent) during the time of sampling on dtd 11.09.2023 of which photographs was taken.



Photocopy of the Photographs are annexed to this affidavit and marked as Annexure-R1/9 Colly.

It is to intimate that the samples collected by the R.No.2 from STP inlet/outlet was submitted to the Central Laboratory SPCB, Bhubaneshwar which is NABL accredited laboratory and has been analysing samples with precision. The Central laboratory analyses the samples from all the river stretches under Central programme of NWMP which widely published in CPCB portal and also collects samples from industrial houses and STP outlets within Odisha district on regular basis. The analysis report is widely accepted and cannot be ruled out.

- j. That as regards the averments made in para-10 of the appeal memo, it is humbly submitted that, the R. No. 1 Board is complying with the direction dtd. 01.05.2023 of the Hon'ble Tribunal passed in OA No. 11/2022 so far as assessment of Environmental Compensation is concerned and the order was passed wherein the appellant was a party to the proceedings dtd.



01.05.2023 and no specific direction has been issued from the Hon'ble Tribunal for sampling in the manner suggested in the reply and also to provide the documents vide appellant letter dtd. 01.11.2023 annexed as Annexure-R1/2 in the present affidavit, the same was not considered and the Board has intimated the same through R. No. 2 to the appellant vide Annexure-4 of the appeal memo with a further direction to deposit the Environmental compensation which has been assessed after providing opportunity of hearing as indicated above.



- k. That as regards the averments made in para-11 & 12 of the appeal memo, it is humbly submitted that, since the same is not related to the R. No. 1 Board, there is no comments to offer.
6. That, in view of the stand taken in the affidavit further comments on the grounds stated in the appeal memo may not be necessary by respondent Board.



2X

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

Handwritten signature/initials

- 7. That the Respondent No.1 & 2 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.
- 8. That the annexure annexed to the present affidavit are true and correct copies of their original.
- 9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar-12

Handwritten signature
DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 19th day of March, 2025.

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

Handwritten signature
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar-12
DEPONENT

Handwritten signature/initials



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA
[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT,
GOVERNMENT OF ODISHA]

Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT,
Bhubaneswar – 751024

No. 3676 /

RO/Misc.-361

Date 18/10/2023
By Regd. Post / By Email

To

The General Secretary,

Z-1, Residential Welfare Association, (Phase-I),
Ground Floor, Tower-3, Z-1 (ADVATI), At- Kalarahanga, Patia,
Bhubaneswar, Dist.- Khordha (Odisha)- 751024.

Sub: Personal Hearing w.r.t. computation of Env. Compensation for
violation of STP working status- Reg...

Ref: O.A. No. 11/2022/EZ-Z1 Resident's Welfare Association -Vrs- Z
Estate Pvt. Ltd., & Others.

Sir,

In inviting to above cited subject and reference, this is to bring to your kind information that while disposing the above cited case matter w.r.t. the hearing on dtd.01.05.2023, Hon'ble NGT has directed this Board to submit the compliance report by SPCB, BBSR that has been cited vide Para-48(c), (D) & (E) of the said Order.

In the Order vide Sl. No.48 (D) there is a direction to Board for computing the Environmental Compensation against the applicant Association for violation of meeting the treated STP water standard w.e.f. 01.04.2021 till final compliance that is to be verified by the Board. But during all the 04 times sampling by the officials of this office it has been observed that till last sampling (4th Phase) which was conducted on 11.09.2023 the working status of STP has exhibited high BOD and Coliform bacteria result before its discharge to land /garden.

P.T.O.

//02//

In this context as per the Order/ direction of Hon'ble Tribunal and guideline of Central Pollution Control Board, New Delhi total no. of violation days have been partly calculated since 01.04.2021 till 11.09.2023 i.e. 894 days for which your unit has to pay an amount of Rs. 2,23,50,000/- only towards Environmental compensation for violating the treated STP water discharge that was issued earlier to the Z-Estate from the Board vide Letter No.20841 dtd.27.12.2021 w.r.t. Consent to Establish Order. However, as per the Order of Hon'ble NGT you are requested to remain present on 02.11.2023 at 3.30 P.M. in the Office Chamber of the undersigned to put forth your views about the said direction in shape of writing. After obtaining your feedback the same will be communicated to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar to take further action as per the direction of Hon'ble NGT.

Yours Faithfully,



REGIONAL OFFICER

Memo No. 3677 / Dtd. 18/10/2023 /

Copy forwarded to Member Secretary, SPC Board Odisha, Bhubaneswar for kind information.



REGIONAL OFFICER

Memo No. 3678 / Dtd. 18/10/2023 /

Copy forwarded to Senior Law Officer (L-II), SPC Board Odisha, BBSR & Sri B.P. Pattajoshi, (Legal Consultant) for information.



REGIONAL OFFICER



Z1 RESIDENTS' WELFARE ASSOCIATION

Registration No.: 2722-69/2020-21 under Society Registration Act XXI of 1860

Date : _____

Letter No. : _____

From

Dt. 1.11.2023

29/11

02/11/23

Shri Bidhubhusan Nayak
Secretary, Z1RWA, Nandankanan Road, Bhubaneswar -751024

To

The Regional Officer
Office of the Regional Officer, Bhubaneswar,
State pollution Control Board, Odisha
Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po-KIIT, Bhubaneswar-751024

Sub-Personal hearing w.r.t computation of environmental compensation for violation of STP working status : regarding

- Ref- 1. O.A No-11/2022/EZ- Z1 Residents' Welfare Association Vs Z Estate Pvt. Ltd & Others
2. SPCB intimation no.3676 RO/Misc-361, Dt-18.10.2023

Sir,

This has reference to your above cited letter informing Z1RWA representatives to remain present on 2nd Nov 2023 at 3.30pm in your chamber to put forth our views about the environmental compensation of Rs.2,23,50,000/- to be imposed on Z1RWA based on CPCB guidelines and no. of violation days of 894 days calculated by the Regional Office.

Before, we offer our views, we would like to make our following stand clear and also seek some information/data from the regional office of SPCB, Bhubaneswar as mentioned below.

The Z1 RWA is of firm view that the organisation granted with consent to operate the STP in Z1 Phase I by SPCB Bhubaneswar is accountable to ensure that the STP units operates efficiently generating output which confirms to the prescribed standard. In the instant case, the Z Estate continued to operate and maintain the unit until 2019 when, under the direction of the honourable Human Rights Commission, handed over to the Z1RWA for maintenance. When the machines are of low quality and unfit to manage the sewage waste generated by 442 flats, Z Estate was supposed to manage and maintain it as the consent to operate grantee institution. When the maintenance of the STP was handed over to Z1RWA, The SPCB never visited to assess the efficiency of the STP managed by Z Estate. State Pollution Control Board can only penalise the institutions against whom consent to operate has been granted. Till this time the consent to operate still stands with Z Estate.

It was decided in the joint meeting of SEEIA and OSPB with the representatives of Z1RWA a few months back after NGT order that the STP water will be tested in a third party laboratory like IMMT. It is not known where the samples collected was sent for testing and test report was not shared with Z1RWA. Samples were collected from ETP by OSPB hurriedly in the absence of any functionary of Z1RWA. Only a few low grade staff of FMC engaged by Z1RWA were present. Samples should have been drawn in the presence of Z1RWA functionaries and sent to a neutral third party laboratory as already agreed upon.

We would like to request the RO, SPCB, Bhubaneswar to kindly provide the following information to enable us in preparing a written submission on another date after 10 days of receipt of such data/information.

1

1. Name of the person/Organization to whom consent to operate and consent to establish have been granted for operation of STP in Z1 Phase I premises .
2. Treated STP water analysis report undertaken by the RO, SPCB on different dates as mentioned in the letter cited above.
3. Whether conditions under section 21 subsection 3,4, and 5 have been complied in the collection and analysis of samples.
3. Analysis report of sewage water supplies collected by SPCB, Bhubaneswar from Z1 Phase I premises from the date of operation (2015) of the STP and also any reports submitted by Z Estate to the PCB.
4. Standards prescribed by CPCB, Delhi through gazette notification on disposal of STP treated waste water which is being followed by SPCB, Bhubaneswar
5. Extent of environmental damage incurred by Z1RWA through Land/garden application of treated STP water based upon which SPCB has calculated the environmental comprehension
6. Methodology adopted to arrive at the compensation cost/per day of violation basis.

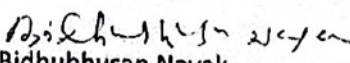
We would further like to inform you that Z1RWA has also analysed the treated sewage sample generated in Z1 Phase I premises by CSIR-IMMT, Bhubaneswar on 17.5.2022 and 3.8.2023 and in one occasion on by Kalyani laboratory Private Ltd., Pahal, Bhubaneswar where the BOD was much less than the prescribed limit/permissible level. STP output water is being used for gardening in 4 acres of land illegally allotted to Z1 Phase 1 by the Builder Company Z Estates Pvt Ltd out of the total project area of 26 acres. No adverse effect has been seen. In fact Z1 Advait has been getting 1st Prize under large garden category by Bhubaneswar Plant Lovers' Association and Regional Plant Resource Centre almost every year. It is therefore evident that STP output water quality is in order as tested by us from time to time in IMMT laboratory. Hence the damage to environment calculated by OSPB in the garden area of 4 acres arbitrarily allotted to Z1 Phase 1 is arbitrary and without any basis. The builder Z Estates Pvt Ltd which has the consent to operate by you is squarely responsible for it as it managed the ETP from 2016 to 2021 through its Own Facility Management Company. After the Society was formed in 2021, the Builder has not supplied the detailed drawing and SOP of the ETP as yet for reasons best known to it. As the builder Z Estates Pvt Ltd has been managing the ETP from 2016 to 2021 (and Z1RWA has been managing it since 2021 till date), it should be asked to bear the compensation for the years it managed it.

7. It may be pointed out here that the Builder has constructed a solid waste management system after seven years of Z1 Phase 1 construction near Z1 Phase 2. This is being run by the builder and it has been creating foul smell all around it now. OSPB should act against the Builder Z Estates Pvt Ltd for this.

Since there is contradiction between our reports and analysis report of SPCB, we request the SPCB to kindly collect the STP samples again in duplicate, one set for SPCB to analyse in their laboratory and another set to be handed over to IMMT in their presence for analysis at our cost and on the basis of the result of analysis, SPCB may contemplate further action.

We request you to kindly provide these information/data to us and kindly fix another date for hearing on any date after 10 days of receipt of the documents from you in order to enable us to prepare our written submission as desired by you.

Yours faithfully


Bidhubhusan Nayak
Secretary, Z1RWA



**CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org



TEST REPORT

Page 1 of 1

1. ULR No. : TC924522000000227F
 2 (i). Report No. : OS/184/04/2022
 3 (i) Date : 22.04.2022
 2 (ii). Amendment No : ---
 3 (ii) Amendment Date : ---
 4. Sample Submitted By : Dr. R.K Mishra, ES
 (Name and address) Regional Office, SPCB, Odisha, Bhubaneswar
 5. Reference Letter No. : NIL
 6. Date of sample receipt : 16.04.2022
 7. Sample Description :

- (i) Discipline : Chemical Testing and Biological Testing (Biological Testing, Chemical testing)
 (ii) Group : Pollution and Environment (Water/ Pollution and Environment / Atmospheric Pollution)
 (iii) Sub Group: Wastewater (Surface water/ Ground water/ Wastewater Effluent/ Ambient Air)

8. Analysis Starting Date-Analysis Completion Date : 16.04.2022 – 19.04.2022

9. If uncertainty is desired by Customer : No

10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/Regulatory Limits (G.S.R. 1265 (E) Dt.13.10.2017) *	Test Method	M/s Z-1 Estate (Phase -1), Residential Campus, Kalarahanga, (Patia), Bhubaneswar
				Others/Apr -22/MWW/289
				Outlet of STP treated water before discharge to garden etc.
				Results
1.	pH	6.5-9.0	4500-H* -B, APHA, 23 rd Edn., 2017	7.4
2.	Total Suspended Solids (TSS), mg/L	<50	2540 D, APHA, 23 rd Edn., 2017	18.0
3.	Biochemical Oxygen Demand (BOD), mg/L	20	IS 3025 : Part 44 (1999)	22.0
4.	Chemical Oxygen Demand (COD), mg/L	-	5220 B APHA, 23 rd Edn., 2017	59.0
5.	Faecal Coliform (FC), MPN/100 mL	<1000	9221-E APHA, 23 rd Edn., 2017	>160000

* Effluent discharge standard for sewage treatment plants

11. Deviation from Test Method , if any : No

12. If Sampling Conducted by the Central Laboratory, Yes/ No. No
If Yes,

(a) Date of Sampling : (b) Method Used* :

-----End of Test Report-----

Pattanayak
22/04/2022
Authorised Signatory
(Biological)

Chatterjee
22.4.2022
Authorised Signatory
(Water/wastewater)

M. K. Mishra
22/4/2022
Board Analyst

Note :

- (i) The results stated above relate only to the items tested.
 (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
 (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
 (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.



CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcboard.org

TEST REPORT

Page 1 of 1

1. ULR No. : -----
- 2 (i) Report No. : OS/185/04/2022
- 3 (i) Date : 22.04.2022
- 2(ii) Amendment No : ---
- 3(ii) Amendment Date : ---
4. Sample Submitted By : Dr. R.K. Mishra, ES
(Name and address) Regional Office, SPCB, Odisha, Bhubaneswar
5. Reference Letter No. : Nil
6. Date of sample receipt : 16.04.2022
7. Sample Description :
 - (i) Discipline : Chemical Testing (Biological Testing, Chemical testing)
 - (ii) Group : Pollution and Environment (Water/ Pollution and Environment / Atmospheric Pollution/ Soil and Hazardous Waste)
 - (iii) Sub Group : Wastewater (Surface water/ Ground water/ Wastewater Effluent/ Ambient Air/ Stack/ Soil and Hazardous Waste)
8. Analysis Starting Date-Analysis Completion Date : 18.04.2022 – 18.04.2022
9. If uncertainty is desired by Customer : No
10. Analysis Results :
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/Regulatory Limits	Test Method	M/s Z-1 Estate (Phase -1), Residential Campus, Kalarahanga, (Patia), Bhubaneswar	
				Others/Apr -22/WW/289	
				Outlet of STP treated water before discharge to garden etc.	
				Results	
1.	Oil & Grease, mg/L	-	5520 B APHA, 23 rd Edn., 2017	11.4	

11. Deviation from Test Method , if any :
12. If Sampling Conducted by the Central Laboratory, Yes/ No. - No
If Yes,

(a) Date of Sampling : (b) Method Used* :

-----End of Test Report-----

Leathell
22.4.2022
Authorised Signatory
(Water/wastewater)

V. Kallik
Board Analyst

Note :

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**CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024
E-mail: centrallab@ospcbboard.org



TEST REPORT

- 1. L.R No. : TC924522000000289F
- 2 (i). Report No. : OS/231/05/2022
- 3 (i) Date : 23.05.2022
- 4. Sample Submitted By : Dr. R.K Mishra, ES
(Name and address) Regional Office, SPCB, Odisha, Bhubaneswar
- 5. Reference Letter No. : NIL
- 6. Date of sample receipt : 18.05.2022
- 7. Sample Description :

- 2 (ii). Amendment No : ----
- 3 (ii) Amendment Date : ----

- (i) Discipline : Chemical Testing and Biological Testing
(Biological Testing, Chemical testing)
- (ii) Group : Pollution and Environment
(Water/ Pollution and Environment / Atmospheric Pollution)
- (iii) Sub Group: Wastewater
(Surface water/ Ground water/ Wastewater Effluent/ Ambient Air)

- 8. Analysis Starting Date-Analysis Completion Date : 18.05.2022 – 21.05.2022
- 9. If uncertainty is desired by Customer : No
- 10. Analysis Results :
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits (G.S.R. 1265 (E) Dt.13.10.2017) *	Test Method	M/s Z-1, (Residential welfare Association), Kalarahanga, Patia, Bhubaneswar
				Others/May -22/MW/385
				Treated STP wastewater before discharge to garden within the premises
				Results
1.	pH	6.5-9.0	4500-H ⁺ -B. APHA, 23 rd Edn., 2017	7.1
2.	Total Suspended Solids (TSS), mg/L	<50	2540 D. APHA, 23 rd Edn., 2017	41.0
3.	Biochemical Oxygen Demand (BOD), mg/L	20	IS 3025: Part 44 (1999)	83.0
4.	Chemical Oxygen Demand (COD), mg/L	-	5220 B APHA, 23 rd Edn., 2017	154.0
5.	Faecal Coliform (FC), MPN/100 mL	<1000	9221-E APHA, 23 rd Edn., 2017	>160000

* Effluent discharge standard for sewage treatment plants

- 11. Deviation from Test Method , if any : No
- 12. if Sampling Conducted by the Central Laboratory. Yes/ No. No

Date of Sampling : (b) Method Used* :

-----End of Test Report-----

Pattarash
23/05/2022
Authorised Signatory
(Biological)

Batnalle
23.5.2022
Authorised Signatory
(Water/wastewater)

N. K. Mishra
23/5/22
Board Analyst

Note :
 (i) The results stated above relate only to the items tested.
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 (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
 (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by the applicable Regulation.



OSPCB/CNL/F0718

CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org



TEST REPORT

Page 1 of 1

1. ULR No. : TC924522000000450F
 2 (i). Report No. : OS/320/08/2022
 3 (i) Date : 20.08.2022, 2 (ii). Amendment No : ---
 3 (ii) Amendment Date : ---
 4. Sample Submitted By : Dr. R.K Mishra, ES
 (Name and address) Regional Office, SPCB, Odisha, Bhubaneswar
 5. Reference Letter No. : NIL
 6. Date of sample receipt : 16.08.2022
 7. Sample Description :

- (i) Discipline : Chemical Testing and Biological Testing
 (Biological Testing, Chemical testing)
 (ii) Group : Pollution and Environment
 (Water/ Pollution and Environment / Atmospheric Pollution)
 (iii) Sub Group: Wastewater
 (Surface water/ Ground water/ Wastewater Effluent/ Ambient Air)

3. Analysis Starting Date-Analysis Completion Date : 16.08.2022 – 19.08.2022

9. If uncertainty is desired by Customer : No

10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/Regulatory Limits	Test Method	M/s Z-1 (Residential Welfare Association), Kalarahanga, Patia, Bhubaneswar
				Others/Aug -22/MW/691
				Final treated STP wastewater before discharge to garden within premises
				Results
1.	pH	-	4500-H ⁻ -B, APHA, 23 rd Edn., 2017	7.2
2.	Total Suspended Solids (TSS), mg/L	-	2540 D, APHA, 23 rd Edn., 2017	83.0
3.	Biochemical Oxygen Demand (BOD), mg/L	-	IS 3025 : Part 44 (1999)	68.0
4.	Chemical Oxygen Demand (COD), mg/L	-	5220 B APHA, 23 rd Edn., 2017	150.0
5.	Faecal Coliform (FC), MPN/100 mL	-	9221-E, APHA, 23 rd Edn., 2017	>160000

11. Deviation from Test Method , if any : No

12. If Sampling Conducted by the Central Laboratory, Yes/ No. No
 If Yes,

(a) Date of Sampling : (b) Method Used* :

-----End of Test Report-----

Ratharank
 20/08/2022
 Authorised Signatory
 (Biological)

Gayatri
 20/8/22
 Authorised Signatory
 (Water/wastewater)

M. K. Mishra
 20/8/22
 Board Analyst

Note :

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OSPCB/CNL/F0718

CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org

TEST REPORT

Page 1 of 1

1. ULR No. : -----
- 2 (i) Report No. : OS/466/09/2023
- 3 (i) Date : 16.09.2023
4. Sample Submitted By : Dr. R.K Mishra, SES,
(Name and address) Regional Office, SPCB, Odisha, Bhubaneswar
5. Reference Letter No. : Nil
6. Date of sample receipt : 11.09.2023
7. Sample Description :

(i) Discipline : Chemical Testing and Biological Testing (Biological Testing, Chemical testing)	(ii) Group : Pollution and Environment (Water/ Pollution and Environment / Atmospheric Pollution/ Soil and Hazardous Waste)	(iii) Sub Group : Waste water (Surface water/ Ground water/ Drinking water / Wastewater / Effluent/ Ambient Air / Stack/ Soil and Hazardous Waste)
--	--	---
8. Analysis Starting Date-Analysis Completion Date : 11.09.2023 – 15.09.2023
9. If uncertainty is desired by Customer : No
10. Analysis Results :
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits *	Test Method	M/s Z-1 Estate Residential Welfare Society (Phase – I Project), Bhubaneswar	
				Others/Sept -23/ WW/1218	Others/Sept -23/ WW/1219
		Applicable for Sl. No. Others/Sept - 23/ WW/ 1219		Inlet to STP wastewater before treatment	Outlet of STP treated wastewater before discharge to garden
Results					
1.	pH	6.5- 9.0	4500-H* -B, APHA, 23 rd Edn., 2017	6.7	7.4
2.	Total Suspended Solids (TSS), mg/L	<100	2540 D, APHA, 23 rd Edn., 2017	102.0	85.0
3.	Biochemical Oxygen Demand (BOD, 3 days at 27°C), mg/L	20	IS 3025 : Part 44 (1999)	143.0	62.0
4.	Oil & Grease, mg/L	-	5520 B, APHA, 23 rd Edn., 2017	12.0	2.2
5.	Fecal Coliform (FC), MPN/100 ml	<1000	9221-E, APHA, 23 rd Edn., 2017	>160000	>160000

* Consent to Establish order issued vide Head Office, SPCB, Odisha, Bhubaneswar letter No.20841/IND-II-CTE-6552 dt.27.12.2021

11. Deviation from Test Method , if any :
12. If Sampling Conducted by the Central Laboratory, Yes/ No. - No
If Yes,

(a) Date of Sampling :	(b) Method Used* :
(c) Name of Sampler with Designation	

-----End of Test Report-----

Attenuk
16/09/2023
Authorised Signatory
(Biological)
(Mrs. Nishiprava Pattanaik, SSA)

Usharani
16.9.2023
Authorised Signatory
(Water/wastewater)
(Dr.(Mrs)Usharani Patnaik, Addl. Chief Env. Scientist)

N. Mallick
16/9
Board Analyst
(Mr. Niranjan Mallick, Chief Env. Scientist)

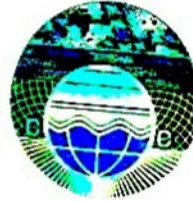
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- (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955
TEL: 2564033/2563294 EPABX: 2561909/2562847. E-mail: paribesh1@ospcbboard.org Website: www.ospcbboard.org



CONSENT ORDER



Page 1

BY REGD. POST WITH AD

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
Phone-2561909, Fax: 2562822, 2560955

CONSENT ORDER

No. 1788 / IND-I-CON-6488 Dt. 27.01.2016

CONSENT ORDER NO. 2819

Sub : Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref : Your online application ID No. 342095, Dtd. 05-10-2015

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s Z Estates Pvt. Ltd.

Name of the Occupier & Designation: Sri Tapan Kumar Mohanty, Managing Director

Address: Village-Kalarahanga, Tehsil- Bhubaneswar, Dist-Khurda, Odisha-751024

The housing project is granted with One Time Consent to Operate (As per 104th Board Meeting held on 23.11.2013).

This consent order is valid for Multistoried residential project on discharge quantity and quality, specified chimney / stack as specified in this order. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Housing Project:

Sl. No.	Product	Quantity
1.	Construction of Multistoried Residential Housing Project	6 Blocks of (B+6+12), 12 Blocks of (B+6+14), 2 Blocks of (B+6+19), 1 Block of (B+6+24), 26 Blocks of (6+12) Villa, 1 No. (B+6+4) Villa, 1 No. of (B+6+1) Community Building and 2 Nos. of G Floor Creche having ground coverage of 25,430.9 m ² with total built up area of 244092m ² over 26.184 Ac



CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard			
				pH	TSS (mg/L)	COD (mg/L)	BOD (mg/L)
1.	Outlet of STP	To be used for gardening, toilet flushing, vehicle washing and balance to Municipal Sewer	270 KLD	6.5 to 9.0	20	50	10

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard		
				PM	SO ₂	NO _x
1	Common Stack attached to 3 DG Sets (380 KVA each)	6.06 m above GL				

D. Disposal of solid waste permitted in the following manner:

Sl. No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	Garbage	32 Tonne /Month	-	32 Tonne /Month	-	Handed over to Bhubaneswar Municipality
2.	STP Sludge	3.36 Tonne / Month	-	-	-	Used as manure for horticulture.



CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS:

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The housing project would immediately submit revised application for consent to operate to this Board in the event of any change in the approved layout plan, building facility / quantity /quality of the waste water generated / capacity or number of DG set etc and the applicant shall not change or alter as such without the permission of the Board
3. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
4. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation
5. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
6. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board
7. An inspection book shall be opened and made available to Board's Officers during the visit to the project site.
8. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
9. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever
10. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
11. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed
12. The applicant shall maintain good house-keeping within the complex. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.



CONSENT ORDER

13. The applicant shall at all times maintain in good working condition and operate as efficiently as possible all the treatment or control facilities installed by him to achieve with the term(s) and conditions of the consent.
14. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
15. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
16. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the project must adopt alternate satisfactory treatment and disposal measures
17. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be properly treated.
18. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
19. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
20. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board
21. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
22. There shall not be any fugitive or episodal discharge from the premises
23. Any upset condition in any of the plant/plants of the project which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
24. The project proponent shall plant trees within the complex, develop green belt along the boundary and develop landscaping and greenery within the premises.
25. The solid waste such as sweeping, wastage packaging, empty containers residues, sludge from waste water treatment system shall be collected and disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission / dust problems / leaching etc.
26. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review / impose additional condition / revoke / change / alter any and/or all the conditions imposed herein and to make such variations as deemed fit for the purpose of the Act by the Board
27. The industry shall abide by E(P) Act, 1986 and Rules framed there-under



CONSENT ORDER

F. SPECIAL CONDITIONS (AIR POLLUTION CONTROL):

1. Diesel power generating sets shall have acoustic enclosure.
2. The height of the stack connected to DG set shall conform to the following
 - $H = h + 0.2\sqrt{KVA}$
 - h = Height of the building where it is installed in meter
 - KVA = Capacity of DG set
 - H = Height of the stack in meter above ground level.
3. The ambient air quality in the premises of the unit shall conform to the norm stipulated in Annexure-I.

G. SPECIAL CONDITIONS (WATER POLLUTION CONTROL):

1. The entire domestic waste water shall be treated in the existing Sewage Treatment Plant (STP). The treated wastewater shall be partly reused for toilet flushing, landscaping, vehicle washing and green belt. The balance treated effluent shall be discharged to Municipal sewer and shall meet prescribed standard mentioned in Section-B of this order. STP shall be operated without any stoppage and maintained properly.
2. Separate storm water, drain and weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
3. The solid waste generated should be properly collected, segregated and shall be handed over to BMC for ultimate disposal.
4. Rain water harvesting structure shall be developed inside the premises and maximum efforts shall be made to reuse harvested rain water with a definite plan and programme to reduce drawl of fresh water.
5. There shall not any leakage of oil from DG set area.

H. SPECIAL CONDITIONS (OTHERS):

1. The proponent shall comply the conditions as stipulated in environmental clearance issued by SEIAA, Odisha vide letter No.433, dtd.16.08.2011.
2. The waste water treatment system and other environmental measures shall be operated and maintained all the time either by the Project Proponent (Builder of the Project) or by the Owners' Welfare Association as the case may be.
3. Energy Conservation measure like installation of CFLs/TFLs for the lighting the areas outside the building should be in place. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
4. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.



CONSENT ORDER

5. Lube oil from Diesel generator shall be disposed to authorized waste oil recycler.
6. The Board may impose further condition or modify the conditions are stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
7. In case the consent fee is revised upwards during this period of consent the unit shall pay the differential amount to the Board (for the remaining years) to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
8. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, F, G & H to keep this consent order valid.

To

Sri Tapan Kumar Mohanty
Managing Director,
M/s Z Estates Pvt. Ltd.,
M4/34, Acharya Vihar, Bhubaneswar, Odisha

SR. ENV. SCIENTIST-L1(PCP)
STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. _____ /Dt. _____ /

Copy forwarded to :

- i) Regional Officer, State Pollution Control Board, Bhubaneswar
- ii) District Collector, Khurda
- iii) DFO, Khurda
- iv) Cess Section (Head Office)
- v) SES(L), SPC Board, Bhubaneswar
- vi) Consent Register



SR. ENV. SCIENTIST-L1(PCP)
STATE POLLUTION CONTROL BOARD, ODISHA



CONSENT ORDER

Annexure-I

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		Methods of Measurement
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual *	50	20	- Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual *	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80 *	80	- Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ , µg/m ³	Annual *	60	60	- Gravimetric
		24 Hours **	100	100	- TOEM
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} , µg/m ³	Annual *	40	40	- Beta Attenuation
		24 Hours **	60	60	- Gravimetric
5.	Ozone (O ₃), µg/m ³	8 Hours **	100	100	- TOEM
		1 Hours **	180	180	- Beta Attenuation
6.	Lead (Pb), µg/m ³	Annual *	0.50	0.50	- UV Photometric
		24 Hours **	1.0	1.0	- Chemiluminescence
7.	Carbon Monoxide (CO), mg/m ³	8 Hours **	0.2	0.2	- Chemical Method *
		1 Hours **	0.4	0.4	- AAS ICP method after sampling on EMP 2000 or equivalent filter paper.
8.	Ammonia (NH ₃), µg/m ³	Annual *	100	100	- ED NRE using Teflon filter
		24 Hours **	100	100	- Non Dispersive Infra Red (NDIR)
9.	Benzene (C ₆ H ₆), µg/m ³	Annual *	0.5	0.5	- Spectroscopy
					- Chemiluminescence
10.	Benzo (a) Pyrene (BaP)- Particulate phase only, mg/m ³	Annual *	0.1	0.1	- Indophenol Blue Method
					- Gas Chromatography based continuous analyzer
11.	Arsenic (As), mg/m ³	Annual *	0.6	0.6	- Adsorption and Desorption followed by GC analysis
					- Solvent extraction followed by HPLC-GC analysis
12.	Nickel (Ni), mg/m ³	Annual *	20	20	- AAS ICP method after sampling on EMP 2000 or equivalent filter paper
					- AAS ICP method after sampling on EMP 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

ANNEXURE-R1/5

Inspection report of the Joint Committee visited on 13.07.2023, in the matter on violation of conditions stipulated in the EC by the Builders Z-Estates Pvt. Ltd on Construction of Housing colony and shopping mall (Phase-I) at Kalarahanga, Patia, Bhubaneswar.

As per the direction of the Hon'ble NGT, Eastern Zone, Kolkata order dated 01.05.2023 in O.A. No. 11/2022/EZ- Z1-Residents' Welfare Association Vrs Z- Estates Private Limited and Ors, a joint committee has been constituted comprising of the following members and the committee visited the project site on 13.07.2023:

1. Prof. (Dr.) B.K. Satapathy (Member, SEAC)
2. Dr. Rebati Kanta Mishra, Environmental Scientist, SPCB, Odisha
3. Dr. Chittaranjan Panda (Member, SEAC)
4. Dr. Pradeept Kumar Nayak, Environmental Scientist, SEIAA, Odisha

In addition to the above committee members, the following representatives and villagers were also present during the site visit: -

1. Sri Ashok Kumar Tripathy, IAS (Rtd.) Member/Representative, Z1-Welfare Apartment Society
2. Sri Malay Panigrahi, Member/Representative, Z1-Welfare Apartment Society
3. B. N. Panda Member/Representative, Z1-Welfare Apartment Society
4. Sri Partha Sarathi Panda, Representative Z- Estates Private Limited
5. Sri Radhaprasad Das Representative Z- Estates Private Limited

As per direction, the Joint Committee to visit the site and examine the facts and submit report on the following points:

- i. The SEIAA, Odisha, shall inspect the site in question within one month and verify whether installation of Solar Power Generation System for Phase-I and installation of Solar Heater which was required to be completed by 31.08.2022 as stated by the Project Proponent, has been completed and if not, appropriate penalty shall be imposed against the Project proponent and the same shall be recovered within two months after giving him an opportunity of being heard.

- ii. The SEIAA, Odisha, is further directed to determine Environmental Compensation against the Project Proponent for failure to install the Solar System for energy conservation to the extent of 5% of total power as required by the Environmental Clearance (EC) conditions dated 16.08.2011 and action in this regard shall be taken within two months after giving the Project Proponent an opportunity of being heard.
- iii. With regard to completion of Green Belt and Avenue Plantation over at least 20% of the site area as required by the Environmental Clearance dated 16.08.2011, the Committee constituted by the Tribunal is directed to re-visit the premises of the Project Proponent and verify whether at least 20% of the Green Belt has been achieved by the Project Proponent and if not, appropriate Environmental Compensation shall be determined against the Project Proponent and the same shall be recovered within two months after giving him an opportunity of being heard.

Accordingly, the Joint Committee comprising of the above-mentioned official had visited the site on 13.07.2023 and observed the following after details assessment:

Overall Observation:

1. During site inspection the Committee has observed that the Phase-I project had already been completed and people are staying there, and Phase-II project also completed and people are staying there but the Phase-III project is under construction. The Phase-I, II & III projects are integrated project in the same campus with single boundary.
2. There is no use of Solar Power Generation System for Phase-I building only installation of Solar Heater which were under process (i.e. some equipment's for connection of Solar Heaters are installed in the roof top but not completed and not operational during the time of visit) which was required to be completed by 31.08.2022 as committed by the Project Proponent, and not completed as verified by the committee during the joint visit.
3. As the Project Proponent has not installed any Solar Power Generation System i.e Solar streetlight and Solar Heater etc and nothing operational, the Solar System for

energy conservation to the extent of 5% of total power as required by the Environmental Clearance (EC) conditions dated 16.08.2011 is not complied by the Project Proponent as observed by the Joint Committee.

4. Initially, EC was issued by SEIAA, Odisha vide letter no. 433/SEIAA dt. 16.08.2011 where it was mentioned that the plot area is **1,05,962.07 sqm**, total built-up area **2,44,092.73 sqm** and condition given in EC letter for plantation that green belt & avenue plantation of trees should be at least 20% and shall be done using native tree species/plants improving greenery. EC obtained for entire project and nowhere, it is mentioned that EC granted for Phase-I or Phase-II etc.
5. The EC amended by SEIAA; Odisha vide letter no. 827/SEIAA dt. 23.02.2016 where the plot area was revised 1,05,962.07 sqm to **1,23,717 sqm** (i.e. Phase-I + Phase-II) and built-up area revised to **2,44,092.73 sqm** to **1,85,904.880sqm**. (i.e., for phase-I + Phase-II).
6. Finally, EC obtained from SEIAA, Odisha vide letter no. 7991/SEIAA dt. 17.03.2020 where it was mentioned that the plot area for Phase-I & Phase -II is 1,23,717 sqm and total built-up area is 73,968.9 sqm (Phase-I) and 1,11,945.98 sqm (Phase-II), provision for green belt-30,929.22 sqm (i.e. for Phase-I & Phase-II). Similarly, total plot area for Phase-III is 17,873.23 sqm and Built-up area 2,09,960.21 sqm, green belt area provision is 20,922.87 sqm.
7. As per the site visit and Google earth map KML file it reveals that there is no separate boundary for phase-I, Phase-II and Phase-III. The green-belt of Phase-I is approximately 9000 sqm. area Phase-II it is approximately 11000 sqm. area and in together it is 20,000 sqm. (Phase-I & Phase-II). But in EC letter issued vide letter no. 7991/SEIAA dt. 17.03.2020 was mentioned that the green belt- area shall be 30,929.22 sqm (i.e. for Phase-I & Phase-II) which is not complied by the Project Proponent. The Green belt and Avenue Plantations are available and shown by the Project Proponent during joint visit revealed that the tree species are planted only adjacent to boundary wall of project area and rest of the area with lawns and some decorated plant. Tree species are very less with comparison to lawns area including

ornamental and decorated plant. During joint visit Z1-Residents' Welfare Association members informed that they want to remove some tree species planted in the lawn area as there is an underground basement parking and green belt i.e. lawn was developed over the underground basement parking thus, there may be chances of cracking the basement, so they want to remove the planted tree.

Environmental Compensation

Overall, the committee observed that this is a case of violation of EC conditions and the project proponent has failed in their commitments to comply EC conditions on 31.08.2023 i.e. Green belt/Plantation and Solar System for energy conservation to the extent of 5% of total power through solar water heater and Solar Power Generation System for its use etc. Hence, the environmental compensation has been calculated as below:

Environment Compensation to be levied for various violation by Industrial Units: -

In absence of any formula for calculation of Environment Compensation due to violation of EC conditions for building and construction project. The committee adopted the CPCB formula applicable for environmental compensation for the industries is calculated, following below formula:

$$EC=PI \times N \times R \times S \times LF$$

$$EC=80 \times 377 \times 250 \times 1.5 \times 1.25 = \text{Rs. 1,41,37,500/-}$$

Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector (taken 80 red category industries)

N = Number of days of violation took place (377 days i.e. 31.08.2022 to 13.07.2023)

R = A factor in Rupees (₹) for EC (Taken Rs.250/- as per CPCB recommendation)

S=Factor for scale of operation (Taken 1.5 a= for large category)

LF = Location factor (Taken 1.25)

Pollution Index (PI)

The range of Pollution Index for Red, Orange and Green is 60 to 100, 41 to 59 and 21 to 40, respectively.

The following values of PI have been suggested in the CPCB report: —

Category	Red	Orange	Green
PI	80	50	30

Wastewater generation is 602 KLD and it will be treated in 650 KLD STP Capacity, so it is considered as Red category project as per CPCB guidelines.

Number of days (N)

N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by Regional Office.

Factor in Rupees (R)

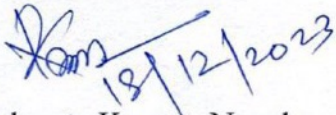
The minimum of 100 and maximum of 500 of factor in Rupees (R) mentioned in report of CPCB.

Recommendation of the Committee

The Project proponent shall deposit the above-mentioned amounting of Rs. 1,41,37,500/- to Forest, Environment & CC Dept., Govt. Odisha and that amount to be used for remedial measure for Plantation and installation of Solar light & Solar Heater of Z-1 Building.



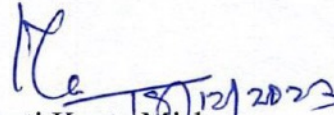
Prof (Dr.) B.K. Satpathy
(Member, SEAC)



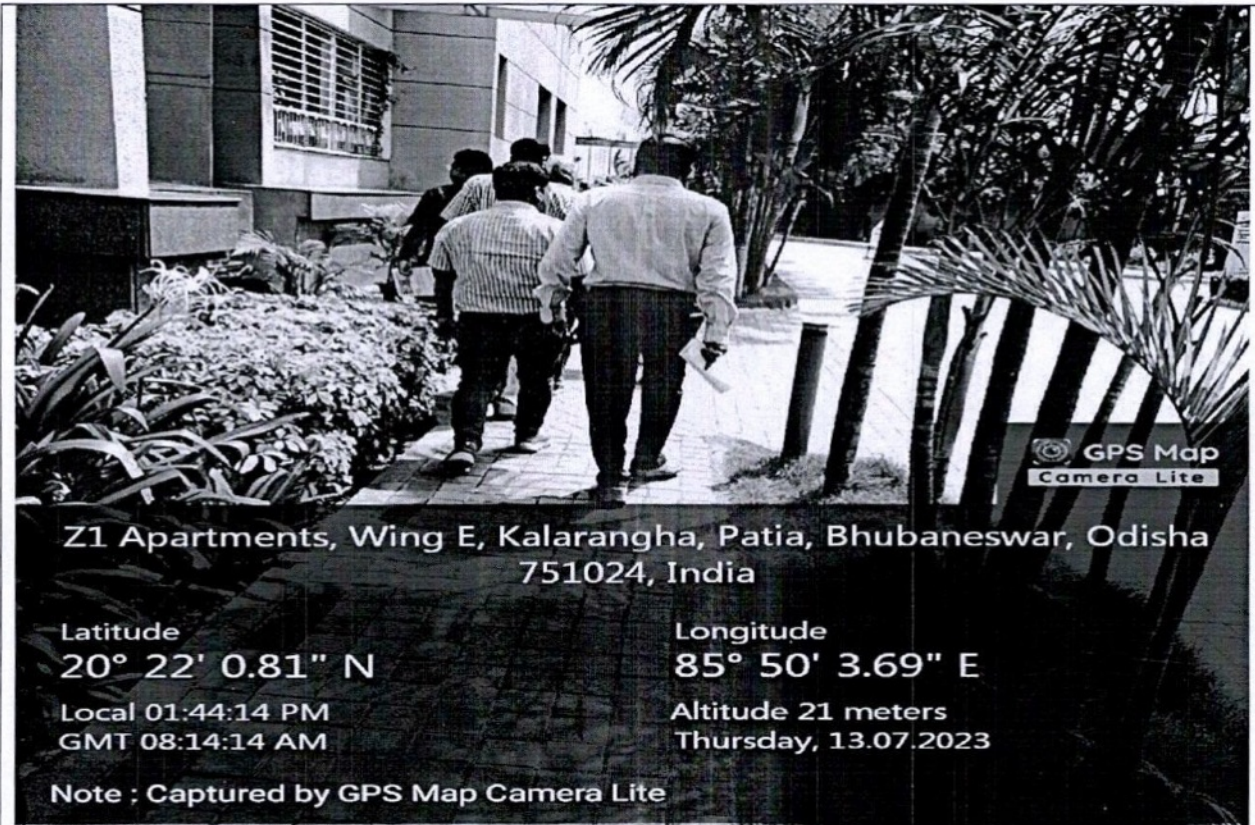
Dr. Pradeepta Kumar. Nayak,
Environmental Scientist, SEIAA, Odisha



Dr. Chittaranjan Panda
(Member, SEAC)



Dr. Rebati Kanta Mishra,
Environmental Scientist, SPCB, Odisha



Z1 Apartments, Wing E, Kalarangha, Patia, Bhubaneswar, Odisha
751024, India

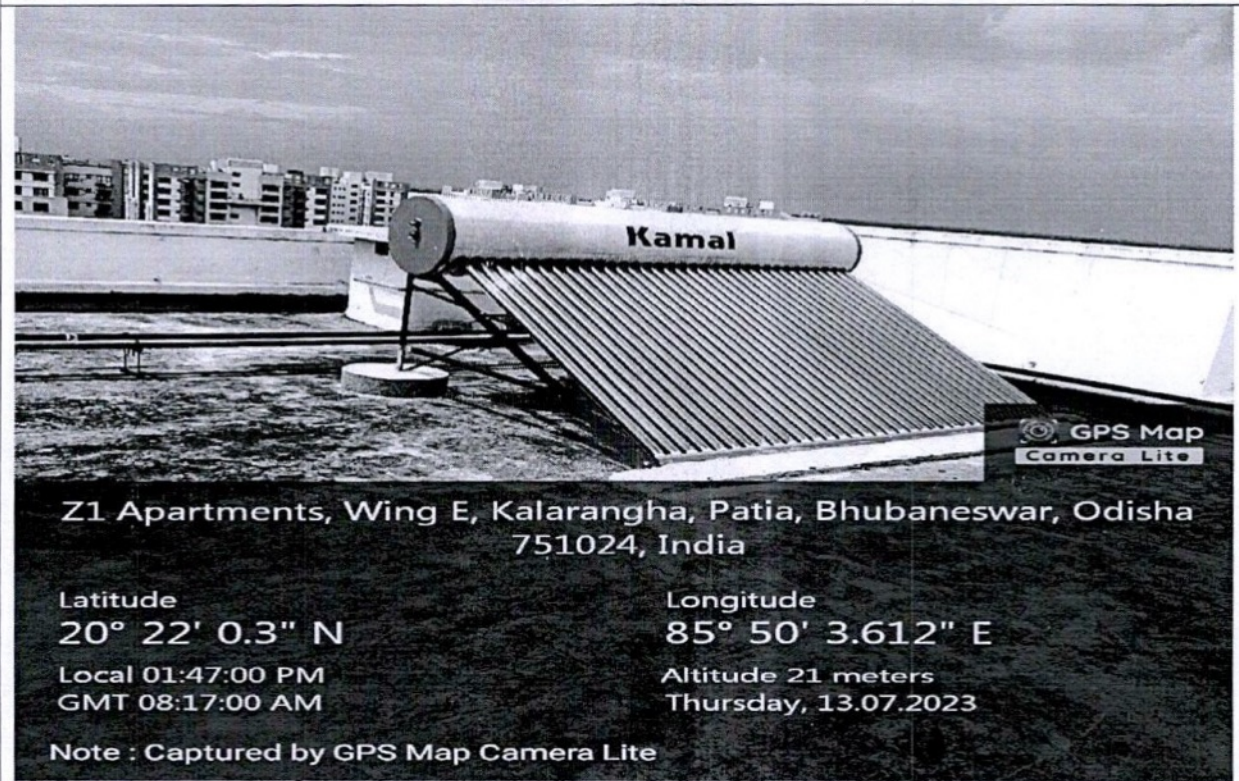
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Longitude
85° 50' 3.69" E

Local 01:44:14 PM
GMT 08:14:14 AM

Altitude 21 meters
Thursday, 13.07.2023

Note : Captured by GPS Map Camera Lite



Z1 Apartments, Wing E, Kalarangha, Patia, Bhubaneswar, Odisha
751024, India

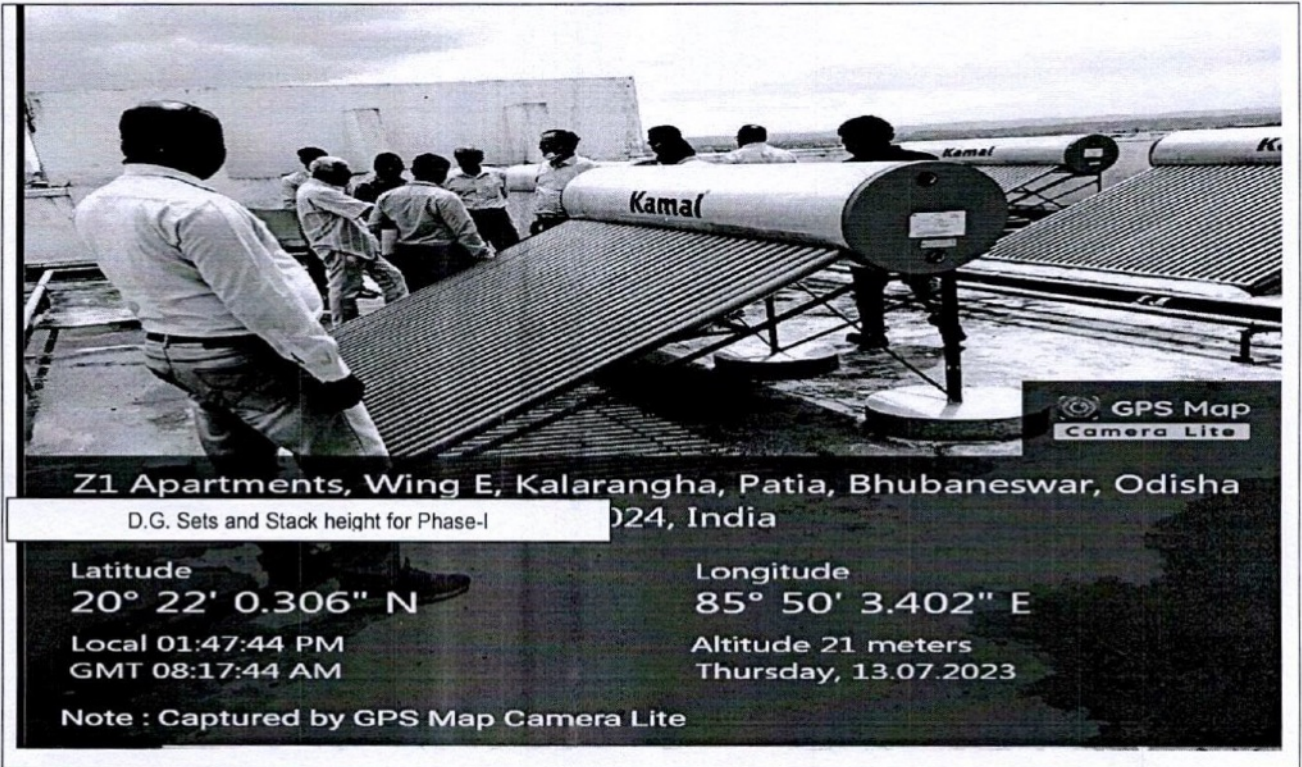
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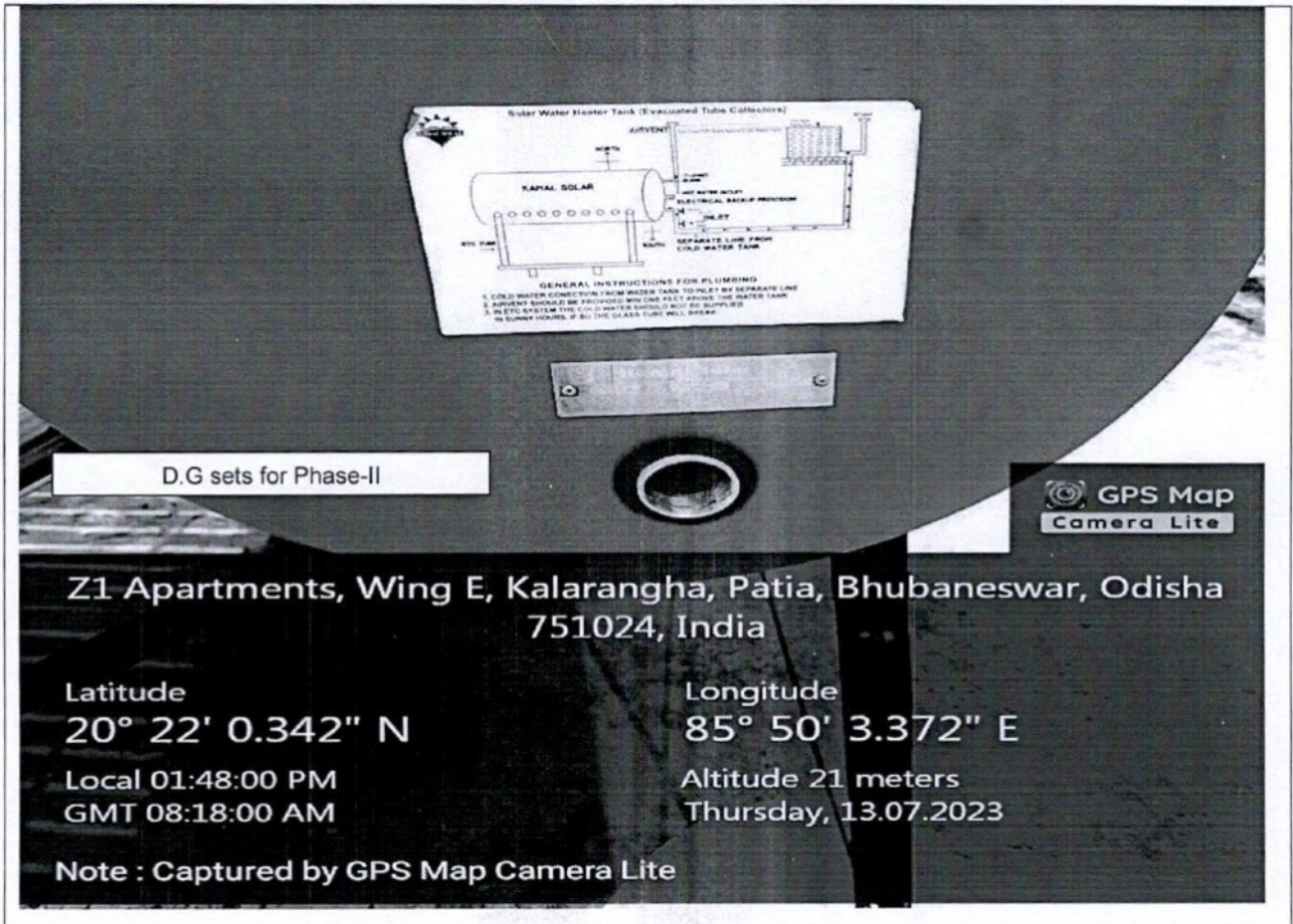
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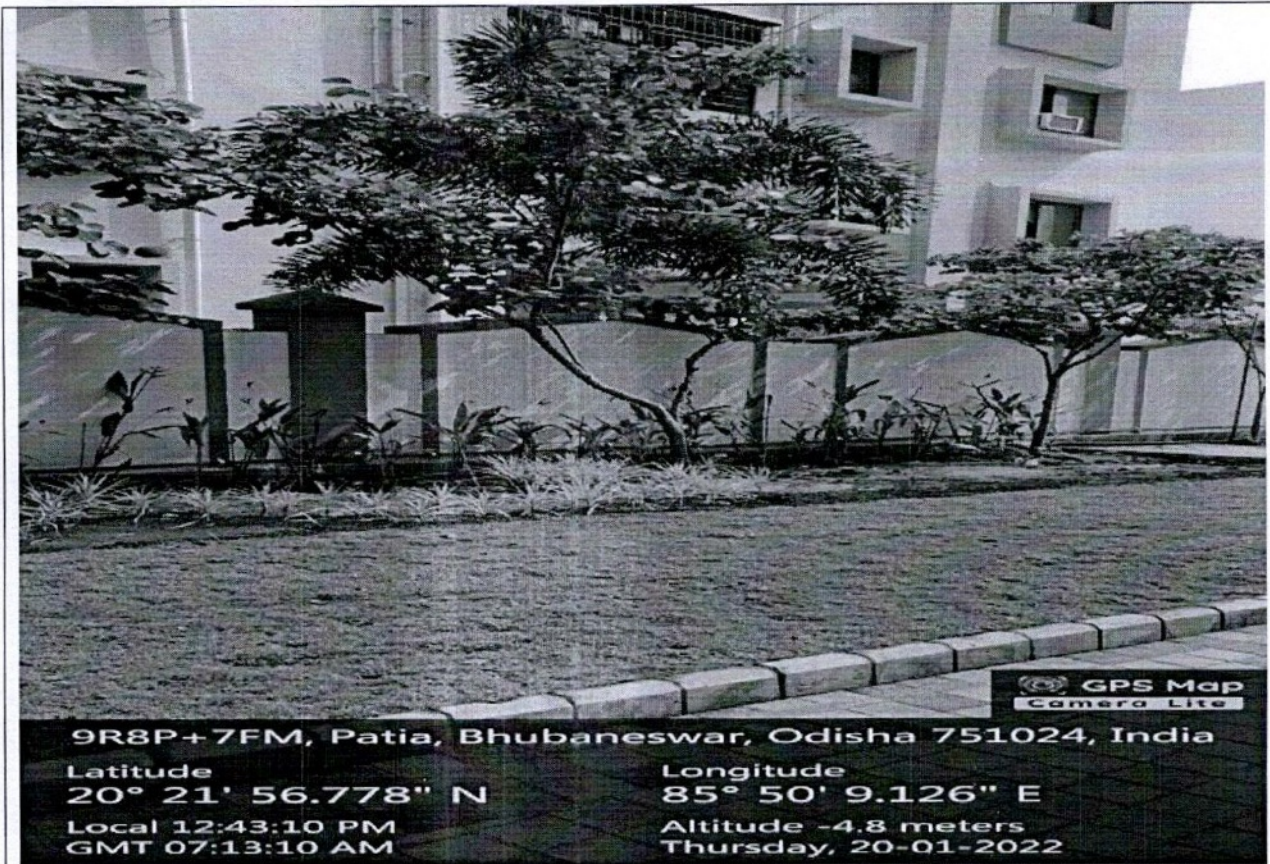
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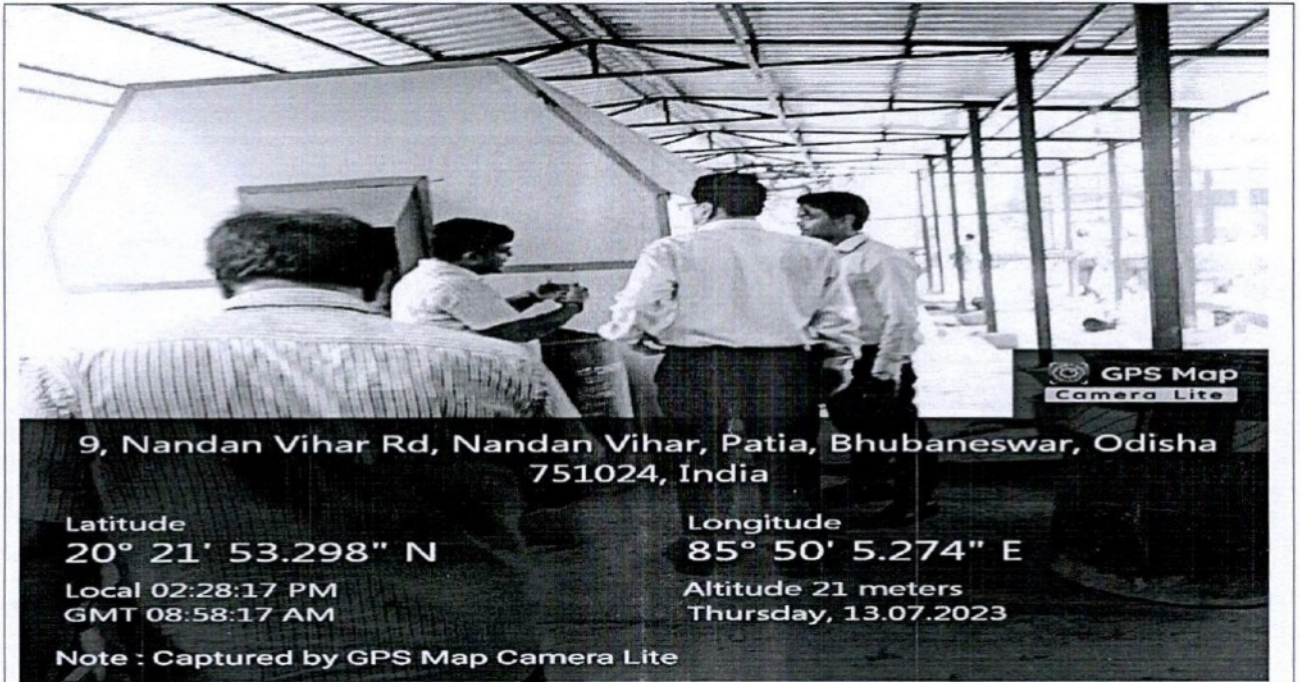
Altitude 21 meters
Thursday, 13.07.2023

Note : Captured by GPS Map Camera Lite









9, Nandan Vihar Rd, Nandan Vihar, Patia, Bhubaneswar, Odisha
751024, India

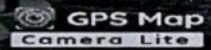
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Longitude
85° 50' 5.274" E

Local 02:28:17 PM
GMT 08:58:17 AM

Altitude 21 meters
Thursday, 13.07.2023

Note : Captured by GPS Map Camera Lite



Flat 231, Northern Heights, Kalarangha, Patia, Bhubaneswar,
Odisha 751024, India

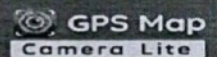
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Longitude
85° 50' 5.718" E

Local 02:29:14 PM
GMT 08:59:14 AM

Altitude 21 meters
Thursday, 13.07.2023

Note : Captured by GPS Map Camera Lite



ANNEXURE-R1/6



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change
under Environment (Protection) Act, 1986)

File No. SEIAA-68/07-2023

Dated th 16 March, 2024.

To

Sri Tapan Kumar Mohanty, MD
M/s. Z-Estates Pvt. Ltd.
M4/34, Acharya Vihar
Bhubaneswar-751013

Sub: Direction for submission of Environmental Compensation -Regarding

Whereas, the matter is already disposed of on 01.05.2023 and the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the form of Original Application No. 11/2022/EZ in the matter of the matter of Z1-Residents' Welfare Association Vrs Z- Estates Private Limited and Ors has issued direction to SEIAA, Odisha "to determine Environmental Compensation against the Project Proponent for failure to install the Solar System for energy conservation to the extent of 5% of total power as required by the Environmental Clearance conditions dated 16.08.2011 and action in this regard shall be taken within two months after giving the Project Proponent an opportunity of being heard and also with regard to completion of Green Belt and Avenue Plantation over at least 20% of the site area as required by the Environmental Clearance conditions dated 16.08.2011, the Committee constituted by the Tribunal is directed to re-visit the premises of the Project Proponent and verify whether at least 20% of the Green Belt has been achieved by the Project Proponent and if not, appropriate Environmental Compensation shall be determined against the Project Proponent and the same shall be recovered within two months after giving him an opportunity of being heard."

Whereas, a Joint Committee comprising the members i.e. Prof. (Dr.) B.K. Satapathy (Member, SEAC, Dr. Rebati Kanta Mishra, Environmental Scientist, SPCB, Odisha, Dr. Chittaranjan Panda (Member, SEAC) & Dr. Pradeept Kumar Nayak, Environmental Scientist, SEIAA, Odisha had visited the site on 13.07.2023 and have submitted their inspection report (copy attached in Annexure-I) on Phase-I building & Construction project of Z1-Apartment Complex located At-Kalarahanga, Patia, Bhubaneswar, Dist-Khordha, Odisha. In the said report, the committee have mentioned that this is a case of violation of

EC conditions and the project proponent has failed in their commitments to comply EC conditions by 31.08.2023 i.e. green belt/Plantation and Solar System for energy conservation to the extent of 5% of total power through solar water heater and Solar Power Generation System for its use etc.

Whereas, the Environmental Compensation against the Z- Estates Private Limited was calculated as per the" Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

Calculation of Environmental Compensation of Phase-I Building of Z- Estates Pvt. Ltd. At-Kalarahanga, Patia, Bhubaneswar, Dist-Khordha, Odisha

$$EC=PI \times N \times R \times S \times LF$$

$$EC=80 \times 377 \times 250 \times 1.5 \times 1.25$$

$$= \text{Rs. 1,41,37,500/-}$$

Where,

EC -Environmental Compensation in ₹

PI = Pollution Index of industrial sector (taken 80 red category industries)

N = Number of days of violation took place (377 days i.e. 31.08.2022 to 13.07.2023)

R = A factor in Rupees (₹) for EC (Taken Rs.250/- as per CPCB recommendation)

S=Factor for scale of operation (Taken 1.5 a= for large category)

LF = Location factor (Taken 1.25)

Pollution Index (PI)

The range of Pollution Index for Red, Orange and Green is 60 to 100, 41 to 59 and 21 to 40, respectively.

The following values of PI have been suggested in the CPCB report: —

Category	Red	Orange	Green
PI	80	50	30

Wastewater generation is 602 KLD and it will be treated in 650 KLD STP Capacity, so it is considered as red category project as per CPCB guidelines.

Number of days (N)

N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by Regional Office.

Factor in Rupees (R)

The minimum of 100 and maximum of 500 of factor in Rupees (R) mentioned in report of CPCB.

Whereas, an Environmental Compensation of **Rs.1,41,37,500/- ((i.e. Rupees One Crore Forty-One Lakh Thirty-Seven Thousand Five Hundred Only)** was imposed upon you vide our letter no. SEIAA-68/07-2023 dt. 28.12.2023 and it was directed to reply by letter or to appear/present in person or through authorized person in SEIAA, Odisha Office chamber within 15 days from date of receipt of show cause notice, why the environmental compensation amount of Rs. 1,41,37,500/- shall not be collected from the builders for non-compliance of EC conditions.

Whereas, based on the show case notice letter file no. SEIAA-68/07 dt. 28.12.2023, the Sri R. P. Das on behalf of Z Estates Pvt. Ltd. has submitted their reply through email dt. 10.01.2024 and requested to SEIAA, Odisha to be present in person on 13.01.2024 but 13th January 2024 as a Govt. Holiday (Second Saturday) hence, it was intimated the Project Proponent (PP) that the meeting on 13th January 2024 is not possible and the next date will be intimate you shortly. Accordingly, we intimated the PP to present in SEIAA, Odisha office chamber and share their view on 03.02.2024. The Project Proponent Sri Tapan Kumar Mohanty (Chief Managing Director, Z Estates Pvt. Ltd.), Sri Saty Jyoti Mohanty (Director, Z Estates Pvt. Ltd) & Sri Partha Sarathi Panda (Deputy General Manager of Z Estates Pvt. Ltd) were present physically at SEIAA, Odisha Officer, Chamber for hearing of the case matter.

Whereas, the Authority heard the Sri Tapan Kumar Mohanty (Chief Managing Director, Z Estates Pvt. Ltd.) stating that the 20% green belt is not achieved for Phase-I building because the entire project is an integrated and interlink building & construction project of phase-I, Phase -II & phase-III of Z1- Estates Pvt. Ltd. The Phase-I and Phase-II already completed and Phase-III is under construction. The PP agreed that he has not achieved 20% green belt for phase-I as there is no permanent boundary for phase-I for plantation in boundary area and only avenue plantation was done there and also phase-III is under construction so there is a chance of damage of tree species and the greenery will get disturbed. He also mentioned in their letter that the green belt can be created by the PP where the phase wise construction along with a permanent boundary wall is completed. Secondly, the Z Estates Pvt. Ltd. have completed all set-up for the roof top solar heater but the same it is not working as the Z1- Residents' Welfare Association is not allowing to operate it due to some issues for pipeline

connection from their side. After perusal of the order dt. 01.05.2023 of NGT and after detailed deliberation in the matter, the Authority decided the PP has not installation of Solar Power Generation System for Phase-I and installation of Solar Heater operation is incomplete which was required to be completed by 31.08.2022. Also, the PP has not completed of Green Belt and Avenue Plantation over at least 20% of the site area as required by the Environmental Clearance dated 16.08.2011 and committed by the PP by 31.08.2022. It was incumbent upon PP to seek amendment of EC conditions or time line for compliance due to operational difficulties before due date i.e., 31.08.2022. Raising operational issues at this stage is not acceptable. After detailed discussion in the matter the authority decided that, the PP is required to submit the Environmental Compensation amount of **Rs. 1,41,37,500/-** for violation of EC conditions.

Now, therefore in view of the above, it is hereby directed the Builders is required to deposit the Environmental Compensation amounting of **Rs.1,41,37,500/- (i.e. Rupees One Crore Forty-One Lakh Thirty-Seven Thousand Five Hundred Only)** in the UCO Bank Account maintained at Secretariat Branch by FE & CC Department (Account No. 06640110075074, IFSC: UCBA0000664) and the copy of the same to be submitted at SEIAA, Odisha within 15 days of issuance of this letter. In case of failure to do so legal action may be initiated against you.

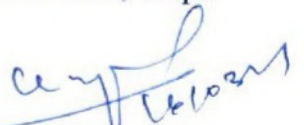
This issues with the approval of the Competent Authority.

Yours faithfully,


Member Secretary

Copy to

1. The Collector & District Magistrate/ADM, Khordha/Sub-Collector for his information.
2. The Member Secretary, Odisha State Pollution Control Board, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 for his information.
3. The Director-cum-Special Secretary to Govt. Forest, Environment & CC., Dept. Govt. of Odisha, Bhubaneswar for his information.


Member Secretary

CENTRAL POLLUTION CONTROL BOARD
DELHI

F.No.B-400(S)/IPC-III/2019-20 1162

September 04th, 2019

OFFICE ORDER

POLICY FOR LEVYING ENVIRONMENTAL COMPENSATION (EC) FOR INDUSTRIES

In compliance of Hon'ble NGT order in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.*) a Committee was constituted by CPCB for developing a formula for imposing penalty and environmental compensation on industrial units.

As per the Committee recommendations, following cases are considered for levying environmental compensation,:

- a) Discharges in violation of consent conditions, mainly prescribed standards/ consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission/ Effluent Monitoring systems.
- d) Accidental discharge lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment – land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/ partially treated/ untreated effluents in to ground water.

In the instances as mentioned at a, b and c above, Pollution Index shall be used as a basis to levy the Environmental Compensations. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White bases on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

PI = f (Water Pollution Score, Air Pollution Score & IIW Generation Score)
Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

After considering various factors including the policy implementation issues, Committee has derived following formula for levying the Environmental Compensation in instances as mentioned at a, b and c including non-compliance of the environmental standards / violation of directions.

$$EC = PI \times N \times R \times S \times LF$$

Where,

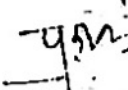
PI (pollution Index), N (number of days of violation), R (Rupees factor),
S (Scale of operation), LF (location factor).

✓ In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.

Conditions/ policy / operational protocol for levying EC shall be as below:

1. Prior to imposition of EC, a Show Cause Notice (SCN) for imposing EC alongwith an opportunity to reply/ hearing be given.
2. Method adopted for calculation of EC may be shared with the concerned industry/ agency if asked during hearing or through reply.
3. Unless there is substantial evidence, date of non-complying days would start w.e.f. date of non-compliance observed during inspection.
4. In Sugar industry, number of days of violation is calculated based on actual number of days operated during crushing season(s) based on Excise Form RT-8C submitted by the unit.
5. EC for non-compliance to CPCB's closure direction regarding installation & connectivity of OCEMS shall apply till establishment of initial uninterrupted data connectivity for all the specified parameters in all the permitted outlets /stacks, as verified by the IT division.
6. EC for the closure direction issued on the ground of non-compliance of prescribed discharge/ emission norms shall apply for the period between date of inspection & monitoring to date of closing of manufacturing operation.
7. Direction for closure or revocation and direction for imposition of EC to be dealt separately.

This issues in supersession of the earlier approach & methodology being followed in calculation of EC amount on the ground of non-compliance of closure direction regarding OCEMS and circular no. B19004/NGRBA/CPCB/2015-16(part file) dated 15.05.2019 regarding calculation of EC amount on the ground of non-compliance of notified norms for sugar mills.


(PRASHANT GARGAVA)
MEMBER SECRETARY

To,

- | | |
|---------------------------|--|
| ✓ All Divisional heads | : For necessary action please |
| 2. All Regional Directors | : For necessary action please |
| 3. Divisional Head II | : For uploading on CPCB's website please |

Copy for information to:

1. PS to CCB
2. PS to MS



ANNEXURE-R1/8 Colly.

**OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA**
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ORISSA]
 Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT
 Email: rospcb.bhubaneswar@ospcba.org, Website: www.ospcba.org
 Bhubaneswar - 751024, ODISHA, INDIA

**FORM-I
Notice of Intention to have sample analyzed**
 (See Rule - 19)

of
ORISSA WATER (PREVENTION & CONTROL OF POLLUTION) RULES, 1983

To M/s. Kalarabaga Bhubaneswar (Pvt.) Ltd. Phase-2
Dy. - Khanda
Deliphar

Take Notice that it is intended to have analyzed the sample of water/sewage effluent/trade effluent which is being taken today the 13th April day of 2022 from

1) Final outlet of STP treated water before used in Garden within the premises

Parameters Bottle No

- a) General (PH, TSS, BOD, COD) → 143 (26)
- b) Oil & Grease → 26-103
- c) Fecal Coliform → 22-07

1) Here specify the stream, well, plant, vessel or place from where the sample is taken.

To

13/4/22 13/4/2022 R. R. Mishra
 Name & designation of the ESY
 Person who takes the sample
Uo-R.O., SPCB, BBN



Sister Kanta Dash



**OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA**
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ORISSA]
Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT
Email: rospcb.bhubaneswar@ospceboard.org, Website: www.ospceboard.org
Bhubaneswar - 751024, ODISHA, INDIA

**FORM-I
Notice of Intention to have sample analyzed**

(See Rule - 19)

of

ORISSA WATER (PREVENTION & CONTROL OF POLLUTION) RULES, 1983

TO M/s Z-1 Estate (Phase-1) R.W.A
- Residential Complex, Kalarambaga (Patia), BBSR
- Odisha.

Take Notice that it is intended to have analyzed the sample of water/sewage effluent/trade effluent which is being taken today the 18 / May day of 2022 from

1) Treated ST Outlet Wastewater before used in Garden.

DR. R. K. Mishra
(ES)
Name & designation of the

Person who takes the sample
Off - R/O, SPCB, Bhubaneswar

1) Here specify the stream, well, plant, vessel or place from where the sample is taken.

To

Sri Sri Welfare Association
12-10-2012
Dastg
18/5/22

Patia
18-05-22







